

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**COURT-III**

**Item No.-111**

I.A No. 2089/CIII/ND/2020

in

IB-1443(ND)/2019

**IN THE MATTER OF:**

M/s. Elite Steels Pvt. Ltd.

**Vs.**

M/s. Growthways Trading Pvt. Ltd

**....FINANCIAL CREDITOR**

**....RESPONDENT**

**SECTION**

U/s 7 IBC code 2016

**Order delivered on 24.08.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/FC :

For the Respondent/CD :

For the Intervener/RP :

For the RD/ITO :

Mr. Mohit Nandwani Advocate for Suspended Board of Director

Mr. Manoj Kumar Garg Advocate for IRP

Mr. Deepak Anand and Mr. Vipul Aggarwal, Advocates for Income Tax Department.

**ORDER**

**IA-2089/C-III/ND/2020 filed in IB-1443/ND/2019 :-**

Counsel for the Resolution Professional is present. Counsel for the suspended board of directors is present. The Counsel for the suspended board of directors has filed the status report. However, the Counsel for the RP submits that the information and record has not been provided. The Counsel for the RP is directed to file the list including the documents/information which is required within three days by giving an advance to the Counsel for suspended board of directors.

List on 28.8.2020.

-S-d-

(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)

-S-d-

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)

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